



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India



The Insolvency and Bankruptcy Board of India

in association with

the Indian Institute of Insolvency Professionals of ICAI

organises

Interactive Session with Liquidators

on issues faced in liquidation in the wake of COVID-19 pandemic
on Saturday, 9th May, 2020 From 11.00 to 13.00 hrs.

The outbreak of COVID-19 pandemic is presenting trying times for humanity. We all must stand together to defeat this challenge. As market tumbles and economy takes a nosedive, financial distress and credit defaults may potentially bring large number of companies into stress.

The role of Insolvency Professionals is similar to caregivers rescuing persons in distress. The ongoing pandemic and related measures like lockdown have given rise to various issues which may require clarification and handholding relating to CIRP and liquidation processes. In order to facilitate professional assignments, IBBI in association with IIIP of ICAI is organising interactive sessions for IPs. It will include discussions on the said issues and speakers/experts will attempt to address them during the sessions.

The first session on issues faced in CIRPs was conducted on 6th May, 2020. The next session on issues faced in liquidation in the wake of COVID-19 is scheduled on 9th May, 2020.

The link for the session on 9th May, 2020 is - <http://ecpl.live/icai/iiipi/09052020/>

Speakers

- **Mr. Ritesh Kavdia, Executive Director, IBBI**
- **Mr. Durgesh Kabra, Insolvency Professional and Director, IIIP of ICAI**
- **Dr. Savan Godiawala, Insolvency Professional (Partner, Deloitte)**

CPE Credit - One Hour

For any further information/clarification, please write to :

workshop.ip@ibbi.gov.in
